## Re-employed Ex-Servicemen in R.B.I., Madras

## 1679. SHRI KRISHNA CHANDRA HALDER:

Will the Minister of FINANCE be pleased to state:

- (a) whether his Ministry received any representation regarding the problems of Re-employed Ex-servicemen in Reserve Bank of India, Madras; and
- (b) if so, the reaction of Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI); (a) and (b) Yes, Sir The Government have received a representation wherem demands of re-employed ex-servicemen in Reserve Bank of India relating to higher starting pay, grant of family allowance, housing loans and reservation in recruitment have been made.

Reserve Bank of India has reported that issues regarding higher starting pay, grant of family allowance and housing loans have been considered a number of times but it has not been possible for the bank to accede to these demands under the bank rules

Regarding reservation of vacancies for ex-servicemen in recruitment, the bank has reported that it is reserving 20 per cent of vacancies in Class IV posts. For Class III posts, the bank has made no specific reservations but the following concessions/relaxations are being allowed for these persons:

- Relaxation in age to the extent of the period of service verdered by them in the armed Forces plus an additional period of 3 years;
- All ex-servicemen who possess the minimum academic qualifications prescribed for the concerned posts are called for written test;

- All those who qualify in the written test are called for interview; and
- 4. Due weightage 18 being given by the bank's selection board at the interview, so that other things being equal, they receive preference over others for inclusion in the waiting list.

## Importers in the Union Territory ef Pondicherry

1680. SHRI JYOTIRMOY BOSU:
Will the Minister of COMMERCE
be pleased to state:

- (a) the total number of importers in the Union Territory of Pondicherry a decade ago and at present;
- (b) how many of these importers are individuals and how many are registered firms:
- (c) how many import licences have been granted to the importers of Pondicherry during the last three years,
- (d) the respective shares of individuals and registered firms in the total licences so granted during this period:
- (e) whether it has been alleged that many, who have had not reckonable business or trade for years and should be ineligible for any licence, have obtained and continue to obtain sizable import licences which they pass on to large firms in Madras and Bombay, for a consideration, and
- (f) if so, the facts thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE. (SHRI VISHWANATH PRATAP SINGH):
(a) to (f). The information is being collected from the office of the Controller of Imports & Exports, Possicherry and will be laid on the table of the House.